

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
"CHANDIGARH BENCH, CHANDIGARH"**

**CP(IB) No. 232/Chd/Pb/2018**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

**M/s. Upkar Steel Traders,**  
having its registered office at  
Shop No. 169, New Anaj Mandi,  
JIND-126102, Haryana.

...Applicant-Operational Creditor

Vs.

**M/s. Super Hinges Private Limited,**  
having its registered office at  
17, Industrial Estate, Rajpura (Punjab).

...Respondent-Corporate Debtor

**Order dated: 11.10.2018**

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).  
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : Mr. Anil Bansal, Advocate.

**ORDER (Oral)**

After arguing the matter for some time and noticing certain defects in the petition, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file a fresh petition on the same cause of action. Dismissed as withdrawn with liberty aforesaid.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

October 11, 2018  
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